HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE NINETEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT JUSTICE RENUKA YARA

I.A. No.2 OF 2025
IN
WRIT APPEAL No. 111 OF 2025

BETWEEN:

1. Boina Venkata Narasaiah S/o Late Chakraiah, aged about 45 years, Occ: Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District.

2. Tulluru Nagamani W/o Srinivasa Rao, aged about 55 years, Occ: Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District.

3. Bhukya Dhanalaxmi W/o Prakash, aged about 44 years, Occ: Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District.

4. Varapala Samson @ Sambasiva Rao S/o Rosaiah, aged about 47 years, Occ: Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District.

5. Thottempudi Sai Ram Surya S/o Satyam Babu, aged about 35 years, Occ: Private service, R/o Flat No. 303, Block-1, Harivillu Apartment, Panchavati Colony, Manikonda, Puppalaguda, Hyderabad.

6. Challagundla Raghu S/o Chinna Muthaih, aged about 62 years, Occ: Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District

7. Tulluru Srinivasa Rao S/o Narayana, aged about 57 years, Occ: Cultivation, *R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District*

8. Burugu Kalpana W/o Yesu Krupa,
aged about 43 years, Occ: Cultivation,
R/o Mallemadugu Village, Khammam Urban
Mandal, Khammam District.

9. P. Suneel S/o Rama Krishnam Raju,
aged about 49 years, Occ: Cultivation,
R/o Mallemadugu Village, Khammam Urban
Mandal, Khammam District.

And ..... PETITIONERS/
APPELLANTS

1) The State of Telangana (Revenue Department),
rep. by it's Principle Secretary, Secretariat,
Hyderabad.

2) The District Collector & District Magistrate,
Khammam District, Khammam.

3) The Revenue Divisional Officer, Khammam,
Khammam District.

4) The Tahsildar, Khammam Urban Mandal,
Khammam, Khammam District.

5) Bhukya Shankar S/o Bhukya Mangya,
Aged: Major, R/o 1-2-56, Ramannapeta Village,
Khammam Urban Mandal, Khammam District.
6) Vipparla Vinaya Rani W/o Late Nageswara Rao,
Aged: Major, R/o Raghunadapalem Village
And Mandal, Khammam District.
7) Vipparla Suman S/o Late Nageswara Rao,
Aged : Major, R/o Raghunadapalem Village
and Mandal, Khammam District.
8) Vipparla Swarop S/o Late Nageswara Rao,
Aged: Major, R/o Raghunadapalem Village
and Mandal, Khammam District.
9) Challagundla Sharada Devi D/o Usha Rani,
Aged: Major, R/o seethampeta Village,
Pinapaka Mandal, Khammam District.

10) Vipparla Shankar Rao S/o Late Mangaiah,
Aged: Major, R/o D.No. 1-91, Buradaraghavapuram
Village, Enkoor Mandal, Khammam District.

11) Vipparla Naresh S/o Shankar Rao, aged: Major,
R/o Buradaraghavapuram Village,
Enkoor Mandal, Khammam District.
12) Dosapati Srinu S/o Late Dosapati Ramulu,
Aged: Major, R/o Ramannapeta Village,
Khammam (U) Mandal, Khammam District.
13) Gaddala Pichaiah S/o Veeraiah, aged: Major,
R/o Ramannapeta Village, Khammam (U) Mandal,
Khammam District.
14) Nunavath Ravi S/o Sakru, Aged: Major,
R/o Ramannapeta Village, Khammam (U) Mandal,
Khammam District.
15) Bhukya Rammurthy S/o Late Rupla,
aged:Major, R/o Ramannapeta Village,
Khammam (U) Mandal, Khammam District.
16) Banka Venkanna S/o Veeraiah, Aged: Major,
R/o Ramannapeta Village, Khammam (U) Mandal,
Khammam District.
17) Banka Venkataiah @ Venkaiah S/o Gopaiah,
Aged: Major, R/o Ramannapeta Village,
Khammam (U) Mandal, Khammam District.

... RESPONDENTS/
RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to **CLARIFY/MODIFY** the order dated 29-01-2025 made in W.A. No. 111 of 2025 in the interest of justice.

Counsel for the Appellants: SRI SREENIVASA RAO VELIVELA

Counsel for the Respondents No.1 to 4: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

Counsel for the Respondent Nos.12 to 17: SRI N.V. ANANTHA KRISHNA

The Court made the following: ORDER

Sri Sreenivasa Rao Velivela, learned counsel for the appellants and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.1 to 4.

This interlocutory application seeking clarification is taken up.

In our opinion, the order dated 29.01.2025 is clear. Yet, in the interest of justice, it is further clarified that while passing the consent order aforesaid on 29.01.2025, we made it clear that paragraph Nos.7 and 8 of the order of the learned Single Judge stood modified.

The modification means that paragraph Nos.7 and 8 of the order of the learned Single Judge is substituted by our order and any directions contained in the order of the learned Single Judge automatically stood modified and pales into insignificance.

With these observations, this interlocutory application is disposed of.

Parties are bound by the consent order passed in W.A.No.111 of 2025.

Sd/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

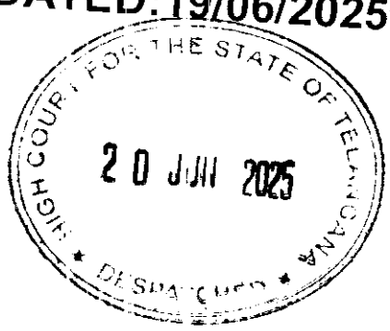
To,

1. The Principal Secretary, State of Telangana, (Revenue Department), Secretariat, Hyderabad.
2. The District Collector and District Magistrate, Khammam District, Khammam.
3. The Revenue Divisional Officer, Khammam, Khammam District.
4. The Tahsildar, Khammam Urban Mandal, Khammam, Khammam District.
5. One CC to SRI SREENIVASA RAO VELIVELA, Advocate [OPUC]
6. Two CCs to SRI MURALIDHAR REDDY KATRAM, GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
7. One CC to SRI N.V. ANANTHA KRISHNA, Advocate [OPUC]
8. Two CD Copies

MP

HIGH COURT

DATED:19/06/2025



ORDER

I.A. No.2 OF 2025
IN
W.A. No. 111 OF 2025

DISPOSING OF THE INTERLOCUTORY APPLICATION

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